

वहाँ तो सबसे ज्यादा हमारे पास काइल मे लिखा हुआ है। स्टेटमेंट मे जो लिखा वह धाकके कमरे मे लिखा दिया और उसके अतिरिक्त हमने कोई चीज नहीं पढ़ी है।

इतना जरूर बताया कि "सन् 1972" इसमे लिखा हुआ है और यह बात फिर उठाई गई सन् 1976 मे, चार वर्ष बाद—यह भी इसमे लिखा हुआ है। 1976 का पीरियड एमजेंन्सी का पीरियड था, उस पीरियड मे किस तरह से हम लोगो के रिश्तेदारो को जो सरकार की सविश मे थे, पीनलाइज किया गया है .. बात करते हो।

श्री एच० सत्यनारायण राव (करीम नगर) **बोल रहे हैं।

He has used an unparliamentary word. He was behaving like this in Rajya Sabha also. He used the words—

He is a responsible Minister and he is wrong. We are not going to tolerate this ***

MR. SPEAKER Please do not record anything

(Interruptions)%

MR. SPEAKER I shall go through the record. If there are any unparliamentary words from either side, I am going to expunge them. There is no doubt about it. I am also not allowing anything except the original statement. I have cleared the original statement. There is nothing debatable in it. Excepting that, I will not allow anything. Everything else will go out of the record. No further discussion is allowed.

(Interruptions)%

MR. SPEAKER . Please do not record anything.

(Interruptions)%

MR. SPEAKER : I am not allowing any further submissions to be made. There is no question of any point of order. In the guise of point of order, everybody wants to speak on both sides—I am not referring to one side only—more especially the senior member. I am not allowing any point of order.

The Home Minister will now make a statement.

SHRI VASANT SATHE (Akoli) Is there any supplementary list of business? I do not find anything about the Home Minister making a statement in the list of business.

MR. SPEAKER The Home Minister wrote to me this morning that he wants to make a statement about (1) Introduction of Police Commissioner system in Delhi and (2) Publication of a photostat copy of a MISA warrant dated 26th June 1975 issued by the then Deputy Commissioner of Delhi. I have allowed him to make the statements.

13 16 hrs.

STATEMENT RE INTRODUCTION OF POLICE COMMISSIONER SYSTEM IN DELHI

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) Sir, The Police in Delhi have been governed by the provisions of the Indian Police Act of 1861, which provides for the general superintendence and control of the District Magistrate over the working of the police. The question of introducing the Police Commissioner system in Delhi has been under consideration of Government for the last 20 years ever since the Estimates Committee made a recommendation to this effect. Subsequently, the Delhi Police Commission also known as the Khosla Commission in its report submitted in 1968 also recommended the introduction of this system in Delhi.

2 The advantages and disadvantages of a change-over to the Police Commissioner system had been considered in depth from time to time. It is no doubt true that not only the quality of the personnel but also the system under which they functioned, would be decisive in determining efficiency and performance. The earlier thinking, therefore, was that the balance of advantage would be in favour of a change-over. During the Emergency, however, a decision was taken

[Shri Charan Singh]

in November, 1976 that the recommendation of the Khosla Commission regarding a change-over should be rejected

3 Government have reconsidered the matter in the light of the complexities of the task of police and the new challenges faced by them with progressive urbanisation of the Union territory of Delhi and rapid growth of population. The Police Commissioner system has been obtaining in the former Presidency towns of Bombay, Calcutta, and Madras right from the inception of the modern concept of policing and it has been operating to advantage in other metropolitan areas of Hyderabad, Bangalore, Ahmedabad, Nagpur and Poona, where it was introduced subsequently. The duality inherent in the present police—magistracy system inhibits the police in quickly responding to situations and affects their efficiency in their primary task of crime control and maintenance of law & order. It is also indicative of a lack of trust in the police and hence curbs its initiative and efficiency. After considering all aspects of the matter and in the interest of improvement of the efficiency of the police in this capital city, Government have decided to switch over to the Police Commissioner system. Steps are being taken to see that the change-over to the new system is effected as early as possible.

Sir, with your permission I may add that the Government has decided to advise the State Government of Uttar Pradesh also to introduce this system in their metropolitan city of Kanpur

13 21 hrs.

STATEMENT RE PUBLICATION OF A PHOTOSTAT COPY OF A MISA WARRANT DATED THE 26TH JUNE, 1975 ISSUED BY THE THEN DEPUTY COMMISSIONER OF DELHI

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, the publication of a photostat copy in the issue of Indian Express of 28th July, 1977, of a MISA warrant alleged to have been issued by the former Deputy Commissioner of Delhi on the 26th June, 1975 was raised in the House day before yesterday and with your permission I wish to make a statement on the subject today

The publication of this document which did not contain the particulars of the person to be detained naturally caused

us great concern. A number of Members also sought to raise this matter in the House in the form of Calling Attention Motions and Short Notice Questions. We had asked the Delhi Administration to ascertain all the facts relevant to this matter and send a detailed report. Unfortunately due to pre-occupation of the senior Officers of the Delhi Administration with the serious food situation in Delhi the enquiry into this matter has not yet been completed. We have so far received only a preliminary report containing the explanation of Shri Sushil Kumar, the then Deputy Commissioner of Delhi

He has explained that in a meeting convened by the then Lt Governor in the evening of 25th June, 1975, the Lt Governor gave specific orders that senior leaders of the opposition as well as their followers should be detained under MISA immediately and that the Deputy Commissioner should issue orders on the basis of lists to be furnished to him by the police. He has also stated that there was continuous pressure from the Lt Governor as well as the then Prime Minister's house that issue of warrants of arrest should be expedited. He has also stated that each detention was approved by him personally. Five copies of warrants had to be prepared in each case. In some cases, however, forms of warrant were signed by him and given to other persons

SHRI VASANT SATHE (Akola): The matter is *sub judice*. Sir, did this not all go there? This is producing more evidence. (Interruptions) You want all evidence to be produced here. But when we talk of Belchi, you say 'stop'. That is all. The matter is *sub judice*. Now you have Shah Commission. Why do you not produce all this evidence there? A statement made by some police Officer about what orders were issued to him— is it not a matter for enquiry? Kindly tell me. Under the guise of a Statement here is an evidence being produced to prejudice the mind of public and also bring pressure on the judge. This will all appear in the press tomorrow. Is it not? You cannot have double standards. When Belchi was being discussed, why did you not allow a discussion on Belchi incident? (Interruptions)

I want your ruling on this. I have raised a point of order. (Interruptions)

SHRI CHARAN SINGH: I don't see in what manner. It is clear my hon. friends there want to drown the sins of their government by shoutings here.